

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 311 of 2018 in IA 201 of 2018 in
CP (IB) No. 197/NCLT/AHM/2017

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

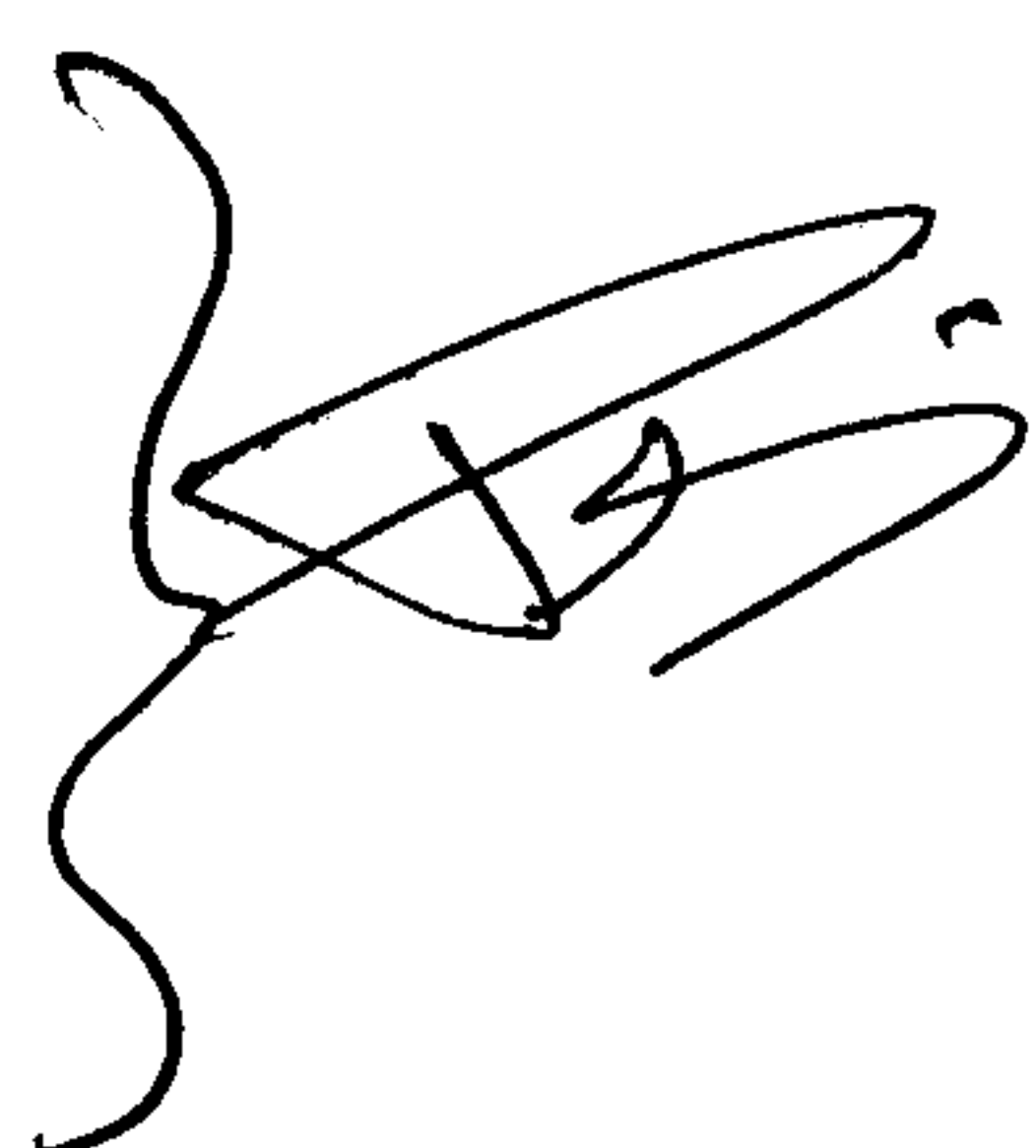
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.10.2018**

Name of the Company: Pinakin Shah, RP of Meridian Extrusions Pvt Ltd.

V/s.

Usmanbhai Kasambhai Sindhi & Ors.

Section of the Companies Act: Section-14 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Jaimin R. Dave	ADV.	R-1	
2.	Shivam D. Parikh	ADV.	R-1	
3.	Priyank S. Dave	ADV.	R-1	

ORDER

Advocates Mr. Jaimin Dave, Mr. Shivam Parikh and Mr. Priyank Dave are present for the Respondent-1.

In view of the order passed in IA 201/2018, the instant application also become infructuous.

The IA 311/2018 stands dismissed as infructuous.

No cost.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 9th day of October, 2018